

# ACT NO. X OF 1924.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 26th  
March, 1924.)

An Act further to amend the Indian Coinage Act,  
1906, for certain purposes.

**WHEREAS** it is expedient further to amend the Indian  
Coinage Act, 1906, for certain purposes hereinafter ap-  
pearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Coinage (Amend- Short title.  
ment) Act, 1924.

2. In clause (b) of sub-section (1) of section 15 of the Amendment of  
section 15, Act  
III of 1906.  
Indian Coinage Act, 1906 (hereinafter referred to as the said  
Act), for the words "notwithstanding anything contained in  
this Act or in any Act hereby repealed, but subject" the fol-  
lowing shall be substituted, namely:—

"subject only to the provisions of section 15A and".

3. After section 15 of the said Act the following section Insertion of new  
section 15A in  
Act III of 1906.  
shall be inserted, namely:—

"15A. Notwithstanding anything contained in section 12, Power to call  
in coin.  
section 13, section 14 or section 15, the Governor General in  
Council may, by notification in the Gazette of India, call in,  
with effect from such date as may be specified in the notifi-  
cation, any coin, of whatever date or denomination, referred  
to in any of those sections, other than the rupee and half-rupee  
referred to in sub-section (1) of section 12, and on and from  
the date so specified such coin shall cease to be a legal tender  
save at a Government currency office:

Provided that such coin shall continue to be a legal tender  
also at Government treasuries until the expiry of such further  
period, not being less than twelve months, as the Governor  
General in Council may fix by the notification."

*Price one anna.*]